

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-2078/2016**

**New Delhi, this the 18<sup>th</sup> day of July, 2016.**

**Hon'ble Sh. Justice M.S. Sullar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Shri N.K. Agarwal, Aged 68 yrs,  
S/o Late Shri R.P. Agarwal  
Ex. Senior Section Engineer [Dsl],  
Northern Railway Diesel Shed Tughlakabad,  
R/o FA-218 Lajpat Nagar Sahibabad,  
Ghaziabad [U.P.]. ... Applicant  
(By Advocate: Ms. Meenu Mainee)

Versus

Union of India : Through

1. Secretary,  
Railway Board,  
Ministry of Railways,  
Railway Bhawan, New Delhi.
2. General Manager,  
Northern Railway,  
Headquarters Office,  
Baroda House, New Delhi.
3. Chief Motive Power Engineer (Diesel),  
Northern Railway,  
Headquarters Office,  
Baroda House, New Delhi.
4. Sr Divisional Mechanical Engineer,  
Northern Railway,'  
Diesel Shed, TKD. ... Respondents

**ORDER (ORAL)**

**Sh. Justice M.S. Sullar, Member (J)**

The main grievance of the applicant, at this stage, is that although he has already filed detailed representation dated 20.02.2016 (Annexure A/13) for redressal of his grievances, but the same has not yet been decided by the respondents.

2. After hearing the learned counsel for the applicant, and going through the records with her valuable help, the instant OA is disposed of with a direction

to respondent No. 1 to decide the indicated representation by passing a speaking order in accordance with law, within a period of two months from the date of receipt of a certified copy of this order. No costs.

**(Shekhar Agarwal)**  
**Member (A)**

/ns/

**(M.S. Sullar)**  
**Member (J)**